

IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'B' BENCH, KOLKATA

[Before Shri J. Sudhakar Reddy, Accountant Member & Shri S.S. Godara, Judicial Member]

I.T.A. No. 1284/Kol/2019
Assessment Year: 2013-14

Phoenix Conveyor Belt India Pvt. Ltd.....Appellant
[PAN: AABCP 5595 P]

Vs.

Pr. CIT, Kolkata-4, Kolkata.....Respondent

Appearances by:

Sh. Pratyush Jhunjunwala, Adv., appeared on behalf of the Assessee.

Sh. Ram Bilash Meena, CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 19th, 2020
Date of pronouncing the order : February 26th, 2020

ORDER

Per J. Sudhakar Reddy, AM:

This is an appeal filed by the assessee directed against the order of the Pr. Commissioner of Income Tax, Kolkata-4, Kolkata dated 13.03.2019 u/s 263 of the Income Tax Act, 1961 ('the Act' for short) for AY 2013-14.

2. The ld. Counsel for the assessee withdrew the appeal on the ground that, the AO in the set aside the assessment proceedings had granted relief.
3. In the result, this appeal is dismissed as withdrawn.

Kolkata, the 26th February, 2020.

Sd/-
[S.S. Godara]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 26.02.2020
Bidhan

Copy of the order forwarded to:

1. **Phoenix Conveyor Belt India Pvt. Ltd., 11/1, Ideal Plaza, 4th Floor, Sarat Bose Road, Kolkata-700 020.**
2. **Pr. CIT, Kolkata-4, Kolkata.**
3. CIT(A)-
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through e-mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches